CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.428 of 1993

Tuesday this the 14th day of June, 1994.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.A.Mohammed Sharif, J/E 642, Machine Operator, Electrical Repair Depot, Southern Railway, Palghat.

... Applicant

(By Advocate Mr.P.Ramakrishnan)

Vs.

- Union of India, represented by the General Manager, Southern Railway, Madras.
- The Chief Personnel Officer, Southern Railway, Madras.
- The Chief Electrical Engineer, Southern Railway, Madras.
- The Senior Divisional Electrical Engineer, Southern Railway, Palghat.
- The Divisional Personnel Officer, Southern Railway, Palghat.

....Respondents

(By Advocate Mr. K.Karthikeya Panicker)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks to quash Annexure. A6 and prays for a declaration that the post of Machine Operator Grade III, Electrical Repair Depot is liable to be upgraded to a Grade II post. Second respondent took the view that applicant can be considered for promotion only in his parent unit and that he can make no claim to an ex-cadre post like that of Machine Operator.

....2

Applicant's contention is that a discriminatory attitude has been adopted and that this will be hard on the employees. We do not think that this is a matter for us to decide upon. It is a matter of policy and it is for the Administration to take a decision in such matters. We are certain that the Administration will view the issues in their correct perspective. If so advised, applicant may bring his grievances to the notice of Ist respondent or Railway Board as he chooses.

Application is disposed of accordingly. No costs.

Dated 14th June, 1994.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks146.